

Recommendation of MPs in Panchayat

2166. SHRI NAZIR AHMED LAWAY: Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether the MPs have any role in recommending works at Panchayat level; and

(b) the extent to which such directions have been implemented in the State of Jammu and Kashmir?

THE MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (SHRI PARSHOTTAM RUPALA): (a) 'Panchayat' being 'Local Bodies' is a State Subject. Panchayati Raj system operating in the country has been structured according to the relevant provisions of Part IX of the Constitution and further in terms of the rules formulated in accordance with the State Specific Panchayati Raj Acts. Article 243C(3)(c) of the Constitution provides that State Legislatures may, by law, provide for the representation in the Intermediate and District Level Panchayats for Members of the House of the People and the Members of the Legislative Assembly of the State representing constituencies which comprise wholly or partly such Panchayat area. Article 243C(3)(d) of the Constitution provides that State Legislatures may, by law, provide for the representation of the members of the Council of States and the members of the Legislative Council of the State, where they are registered as electors within -

(i) a Panchayat area at the intermediate level, in Panchayat at the intermediate level;

(ii) a Panchayat area at the district level, in Panchayat at the district level.

(b) As per the Panchayati Raj Act, Jammu and Kashmir, Members of Parliament representing the area have been given role in the District Planning and Development Board to consider and guide the formulation of development programmes and indicate priorities for various schemes.

e-Panchayat project

2167. SHRI MD. NADIMUL HAQUE: Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) the total amount spent on the e-Panchayat project;